

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
IB-511/ND/2023

**IN THE MATTER OF:**

Marlin Travels Private Limited

**.....Applicant**

**Vs.**

ECA Engineering Private Limited

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 03.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Mr. Ravi Kishore, Adv.

**ORDER**

Ld. Counsel on behalf of the Financial Creditor and Ld. Counsel on behalf of the Corporate Debtor are present and submitted that in terms of order dated 01.03.2024, they have filed the written submissions. However, written submissions of none of the parties are available on the e-portal of the Tribunal. Ld. Counsels for both the parties are directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. List the matter on **28.05.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**